

**Mini-Summit of Commonwealth
Countries**

335. SHRI V. TULSIRAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether a mini-summit of the Commonwealth countries is expected to take place in the near future about the question of imposing sanctions against South Africa;

(b) if so, the venue of the summit meeting;

(c) the number of countries expected to participate; and

(d) the other items on the agenda besides question of imposing sanctions against South Africa ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : (a) Yes, Sir.

(b) London.

(c) Australia, Bahamas, Canada, India, U.K., Zambia and Zimbabwe.

(d) No other items are on the agenda.

**Development of Tourist Centres in
Pathananhitta District of Kerala**

336. SHRI K. KUNJAMBU : Will the Minister of TOURISM be pleased to state :

(a) whether there is any proposal to develop tourist centres in the Pathananhitta district of Kerala during the Seventh Plan; and

(b) is so, the details thereof ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b) . No proposal has been received from the Government of Kerala for the development of tourist centres in the Pathananhitta district during the Seventh Plan period.

**Proposal for Selective Sanctions against
South Africa**

337. SHRI JAGANNATH PATTNAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the non-aligned nations are unanimous on the question of imposing punitive sanctions against South Africa;

(b) whether it is a fact that some of the non-aligned countries on the UN Security Council have proposed for imposing selective sanctions against South Africa; and

(c) if so, the precise position taken by non-aligned countries in the Security Council ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : (a) The nonaligned countries have repeatedly called for the imposition of comprehensive mandatory sanctions against South Africa by the Security Council under Chapter VII of the U.N. Charter.

(b) and (c). In May and June this year, following South African attacks in some frontline States and the raid in Angola respectively, the nonaligned countries in the Security Council introduced two resolutions calling for imposition of selective sanctions under Chapter VII of the U.N. Charter. Both the resolutions were vetoed by the USA and UK.

**Constitution of Committee on term Lending
through Cooperatives—Credit**

338. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether a Committee on term lending through cooperatives credit has been constituted as the standing committee on cooperatives credit ;

(b) if so, the details thereof including its organisational set up, the terms and reference of the committee, functions/duties etc. to be performed by it and its scope and the objects and reasons for its constitution ; and

(c) the body which was looking after the duties/functions etc of this committee before its constitution?